

*(Interruptions)**[English]*

SHRI MANI SHANKAR AIYAR (Mayiladuturai): Mr. Speaker, Sir, I am sure a large number of Members of the House will share the amazement I felt this morning on learning that India had voted in favour, in the United Nations, of the revocation of the Resolution classifying Zionism as form of racism. This constitutes a very major departure from our foreign policy as enunciated by Mahatma Gandhi in the 1920s, and 1930s, vis-a-vis the Palestinian problem. As this constitutes a departure from everything that we have stood for, from the time of Jawaharlal Nehru, Indira Gandhi and Rajiv Gandhi, I was wondering whether we could discover the reasons for this major departure from the Government of India.

I am certain that the Government of India would not have undertaken this very very new departure without having good reasons for doing so. I think it is important that we should know the reasons for that, even before we take up the discussion under Rule 193 on the international situation.

May I therefore request the Government of India through the Minister of State for Parliamentary Affairs who is present here to ask the Minister of External Affairs to kindly make a statement on the reasons for which India had voted in favour of revocation of this Resolution which had described Zionism as a form of racism. *(Interruptions)*

MR. SPEAKER: I have called Shri B.N. Reddy to speak.

(Interruptions)

MR. SPEAKER: He has got as much right to speak as you have. Let him speak.

(Interruptions)

MR. SPEAKER: We are going to discuss the external affairs situation today itself. You can discuss it there.

*(Interruptions)**[Translation]*

MR. SPEAKER: Discussion has been allowed on external of affairs. So speak only on it.

SHRI B.N. REDDY (Miryalguda): Sir, there is a State Screening Committee of Telangana constituted to suggest the freedom fighters cases of Anti-Nizam Liberation struggle for merger of State into Indian Union for sanction. But this Committee, for the present, is defunct. Now as a member-concerned of the said Committee, I would like to know whether this Committee is going to be activated and would meet again. If so, I would also like to know as to when it will meet again.

Another main aspect of the freedom fighters problem is that there are bogus sanction cases. My only request to the Government is to take care of that aspect so that genuine freedom fighters do not suffer from injustice.

In this regard, I request the Government to make a clear-cut statement on the Floor of the House.

[Translation]

KUMARI UMABHARTI (Khajuraho): Mr Speaker, Sir, on an earlier occasion also I have raised the issue of brutal murder of Shri Shyam Sharma, our party candidate for the Agartala Assembly Constituency by election in Tripura amidst a huge crowd when the meeting was going on. On that occasion, through you, I requested the Government to send a CBI team for investigation. CBI team visited Tripura but the State Government is